

**TAMILNADU WATER SUPPLY AND DRAINAGE BOARD
(ASSOCIATION OF PERSONS WITH THE BOARD AND
APPOINTMENT OF PERSONS OF COMMITTEES)
REGULATIONS, 1971.**

(B.P.Ms.No. 41, dated 1st February 1973)

In exercise of the powers conferred by sub-section (3) of Section 73 of the Tamilnadu Water Supply and Drainage Board Act, 1970 (Tamil Nadu Act 4 of 1971), Tamilnadu Water Supply and Drainage Board with the previous approval of the Government of Tamil Nadu hereby makes the following regulations of the Tamilnadu Water Supply and Drainage Board.

1. Short title and Commencement.- These regulations may be called the Tamilnadu Water Supply and Drainage Board (Association of Persons with the Board and appointment of persons to Committees) Regulations, 1971.

2. Definitions.- In these regulations, unless, the context otherwise requires -

(i) "Act" means the Tamilnadu Water Supply and Drainage Board Act, 1970 (Tamilnadu Act 4 of 1971);

(ii) "Section" means a section of the Act.

3. Conditions precedent to association of persons with the Board.- Any person may be associated with the Board for assistance or advice with reference to any specific purpose as may be determined by the Board in the performance of its functions under the Act:

Provided that the sanction of the Government or the local authority concerned shall be obtained if an officer of Government or local authority is so associated:

Provided further that the consent of the person concerned to serve on the Board shall also be obtained.

4. Motion by Director to associate any person with the Board.- Any Director of the Board may bring in a motion at any meeting of the Board for associating a person with the Board under section 13 of the Act for any specific purpose.

5. Notice of the motion.- Notice of any motion suggesting that a person may be associated with the Board for a specific purpose or purposes shall be given to the Chairman three clear days before the meeting of the Board at which the motion is to be considered.

6. Motion to be included in agenda.- Every notice of motion suggested under regulation 5 shall be included in the agenda of the earliest meeting of the Board after its receipt and shall be taken up for consideration if the motion is moved and seconded at the time of meeting by any two Directors. Thereafter, the Board may pass a resolution accepting or rejecting the motion.

7. Person associated not to serve after expiry of the purpose of association.-

No person associated with the Board under section 13 shall serve on the Board after the purpose for which he was associated with it, ceases to exist.

8. Appointment of Committees.- (1) The Board, may, from time to time, appoint Committees consisting of such persons of any of the following classes as it may think fit, namely:-

- (i) Directors of the Board;
- (ii) Persons associated with the Board under Section13.

Provided that no committee shall consist of less than three persons.

(2) The Board may appoint a committee at a meeting of the Board on the initiative of the Chairman, the Managing Director or any of the Directors of the Board and the with the consent of the persons concerned.

(3) The Board may-

(i) refer to any such Committee for inquiry and report any matter relating to any of the purposes of the act: and

(ii) delegate to any such committee, by specific resolution and subject to such restrictions as the Board may specify in this behalf, any of the powers or duties of the Board.

9. Dissolution of Committee.- The Board may, at any time, dissolve, or subject to the provision of Regulation 8, alter the constitution of any such committee.

10. Committee to conform to the instructions of the Board.- Every Committee shall conform to such instructions as may, from time to time be given to it by the Board.

11. Notice.- Notice of any proposal suggesting that a person may be appointed to a Committee, shall be given to the Chairman three clear days before the meeting of the Board at which the proposal is to be considered. Every such proposal shall be included in the agenda of the earliest meeting of the Board after the receipt of the notice aforesaid and shall be taken up, if the proposal is moved and seconded at the time of the meeting by two other members. Thereafter, the Board may pass a resolution accepting or rejecting the proposal before it.

12. Sittings of the Committee.- The sittings of the Committee may be decided by the committee itself. The Chairman or the Managing Director of the Board shall have power to call for special meetings of the Committees. The Chairman and the Managing Director shall have the right to participate in the deliberations of the meeting of the Committee.

13. Quorum.- No business shall be transacted at any meeting of a Committee unless there be present at-least one-half of the number of the members constituting the Committee.

Provided that in cases where the number of members of the Committee is odd, the next whole number will constitute the quorum

14. Questions to be decided by majority of members present and voting.- All questions at any meeting of a Committee shall be decided by a majority of the members present and voting at the meeting, and in every case of equality of votes the persons presiding shall have and exercise a second or casting vote. A member who does not agree with the majority decision will send his note of dissent which will constitute the proceedings of the Committee.

15. Venue of the meetings.- All the meetings of the Committee shall, ordinarily, be held at the Headquarters of the Board. The Committee may hold its meetings at any other place within the State of Tamilnadu, as the Chairman of the Board may decide.

16. Minutes of proceedings.- Minutes of proceedings of every meeting of the Committee together with the names of the members present, shall be recorded and compiled by the Chairman or an Officer authorised by him in that behalf in an appropriate manner. Such minutes shall be read and confirmed at the next meeting of the Board and signed by the Chairman or the persons presiding at that meeting.

17. Term of Office.- No person appointed to any Committee shall serve on such Committee after the expiry of the period for which he was appointed or after the purpose for which he was appointed ceases to exist.

18. Allowances to associate members.-

Travelling allowances:

A. By Air:

- (a) one standard Air fare;
- (b) incidental expenses at Rs.25 for each journey

B. By Rails:

- (a) Air-conditioned Class or I Class rail fare as the case may be.
- (b) Incidental expenses at Rs.25 for each single journey.

Sitting Fees:- For attending meetings of the Board and attending meetings of any Committee constituted by the Board; Rs.50/- for each day of the meeting of the Board or the Committee.

Madras,
1st February 1973.

B. Shaik Ismail,
Secretary.
Tamilnadu Water Supply and Drainage Board.